

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.501/2001

Thursday this the 14th day of June, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

C.Rajan,
Ex/ED Banch Post Master,
Naripatta, residing at
Charoth House,
Kattameri PO,
Villiappally (Via).

...Applicant

(By Advocate Mr. TA Rajan)

v..

1. Union of India, represented by
the Secretary,
Ministry of Communications,
New Delhi.

2. The Superintendent of Post Offices,
Vatakara Division,
Vatakara.

...Respondents

(By Advocate Mr. PMM Najeeb Khan, ACGSC (by Ms. Sheljam)

The application having been heard on 14.6.2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

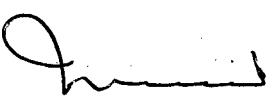
The applicant who was appointed as EDBPM, Naripatta subject to the outcome of OA 878/98 is aggrieved that his services have been terminated to accommodate the applicant in that case. He has made a representation (Annexure.A6) on 15.2.2001 seeking accommodation in any other vacancy. The same has not been considered and disposed of. Under these circumstances, the applicant has filed this application for a declaration that the termination of the services of the applicant is illegal and for a direction to the respondents to consider the applicant for appointment on an alternative post.

contd.....

2. When the application came up for admission, Shri PMM Najeeb took notice for the respondents. Counsel appearing on his behalf and the learned counsel for the applicant states that the application may be disposed of with a direction to the second respondent to consider and dispose of Annexure.A6 representation and to give him an appropriate reply within a reasonable time.

3. In the light of the above submission by the learned counsel on either side, the application is disposed of directing the second respondent to consider the representation Annexure.A6 and to give the applicant an appropriate reply within a period of one month from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 14th day of June, 2001


T.N.T. NAYAR
ADMINISTRATIVE MEMBER

(s)


A.V. HARIDASAN
VICE CHAIRMAN

List of annexures referred to:

Annexure.A6:True copy of applicant's representation dated 15.2.2001 addressed to the 2nd respondent.

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